

Application for recruitment/deputation

1925. SHRI A.A. JINNAH: Will the PRIME MINISTER be pleased state:

(a) whether Government offices forward applications of their employees for recruitment/deputation in other offices;

(b) if so, whether authorities forwarding such applications has to ensure that the candidate fulfils eligibility conditions as per advertisement before forwarding the application; and

(c) if so, the details of rules in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) and (c) There are no specific rules in this regard.

Eligibility of the candidate is to be determined by the recruiting authority in accordance with the Recruitment Rules of that post. It is, however, expected that the forwarding authority will exercise due diligence while forwarding applications.

Utilization of experience of Ex-servicemen

1926. SHRI MAHENDRA SINGH MAHRA: Will the PRIME MINISTER be pleased state:

(a) whether to utilise the experiences/maturity of Ex-servicemen for national causes Government extends seniority and age relaxation to Ex-servicemen on reemployment in Public Sector Banks/SBI/RBI/LIC and other Autonomous Bodies under Central/State Government for their in/intra cadre promotions;

(b) if so, whether any provision has been made in this regard;

(c) whether instructions in this regard have been notified for compliance by the Public Sector Banks/SBI/RBI/LIC and other Autonomous Bodies under Central/State Government have been issued;

(d) if not, when notification in this regard would be issued; and

(e) if issued, please provide copies of the notification?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (e) The

Department of Financial Services which is the nodal Department for Public Sector Banks and Insurance Companies has issued instructions extending benefit of seniority and age relaxation to ex-servicemen on re-employment. Extract from IBA's brochure of guidelines for Public Sector Banks is given in the Statement (*See* below).

The service condition of employees of Autonomous Bodies, are governed by Act/Statute/bye-laws by which they are created or came into existence.

The service conditions of State Government Employees and its bodies are governed by instructions issued by the State Government concerned.

Statement

Extract from IBA's brochure of guidelines for Public Sector Banks

No.2(5)-75/SCT(B) dated 25-4-1977	9.	Army Third Class Certificate of Educational Examination	IV Class
No.2/14/78-SCT(B) dated 28-1-1982	(ix)	The ex-servicemen for recruitment in the clerical cadre in Bank will be entitled to the following relaxation in educational qualification:	
		Minimum Educational Qualification for General Candidates	Relaxation for Ex-Servicemen
		First Division in Matriculation/ SSC (Old Pattern)/SSLC/ 10th Standard Examination of 10+2+3 pattern	II Division
		IInd Division in Higher Secondary Examination/ (10+2) of 10+2+3 pattern/ 11th Standard Examination of 11+3 pattern/Intermediate/ Pre-University	III Division
No.2/16/79-SCT(B) dated 9-10-1979 and 18-1-1980	(x)	The minimum educational qualification for officers' post shall be as prescribed for recruitment to officer cadre in the Bank subject to the following relaxation:	

Name of the Defence Service Examination	Equivalent pass in Civil Examination
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Ex-Commissioned officers who have rendered 5 years satisfactory Commissioned Service after having passed out of the IMA/NDA.	Graduation
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No. 201/16/89-SCT(B) **2.2 Age**
Dated 30-5-1990

- (i) The following maximum age limits for recruitment of ex-servicemen in Bank has been laid down:

Sl. No.	Name of the Post/Cadre	Maximum Age
1.	Chief Security Officer	55 years
2.	Security Officer	40 years
3.	Clerical Cadre	50 years
4.	Security Guard/Armed Guard	45 years
5.	Subordinate Staff Cadre other than Security/Armed Guard	50 years

No. 2/11/79-SCT(B)
dated 20-3-1980 and

No. 202/1/8/89-SCT(B)
dated 27-10-1989

- (ii) An ex-serviceman/disabled ex-serviceman who has put in not less than six months continuous service in the Armed Forces shall be allowed to deduct the period of such service from his actual age and if the resultant age does not exceed the maximum age limit prescribed for the post for which he seeks appointment by more than 3 years, he shall be deemed to satisfy the conditions regarding the age limit.

No.202/1/8/89-SCT(B)
dated 27-10-1989

- (iii) The disabled ex-servicemen are also entitled to the benefit of the age relaxation by length of military service plus 3 years for appointment against reserved

as well as unreserved vacancies in clerical and subordinate cadre and they can avail of either of the two relaxations advantageous to them.

No.202/1/8/89-SCT(B) (iv) The above relaxations as in (ii) and (iii) above are dated 27-10-1989 applicable in all recruitments for clerical and subordinate cadre done in Banks.

No.2/7/81-SCT(B) (v) The dependents of those ex-servicemen killed/ dated 16-2-1982 disabled in action are not entitled to any relaxation in upper age limit.

2.3 Further Standard

No.201/6/87-SCT(B) (i) All ex-servicemen irrespective of the arm and trade dated 23-4-1987 are given periodic training in handling of weapons. This is also true in respect of the Naval and Air Force personnel and therefore it is not proper to discriminate amongst them. This must be kept in mind while recruiting ex-servicemen for the posts of security guards.

No.2/7/81-SCT(B) (ii) The dependents of those ex-servicemen killed/ dated 19-2-1982 disabled in action are not entitled to any relaxation in educational qualification.

No.201/5/88-SCT(B) (iii) The Bank may adopt the following further criteria/ dated 28-2-1991 standard with reference to character, medical fitness, etc. for appointment of ex-servicemen as armed guard/gunmen:

(a) Character: Minimum requirement will be "Good"

CHAPTER 6

WEIGHTAGE OF SERVICE PUT IN ARMED FORCES

F.No. 2/8/78-SCT(B) 6.1 **Housing Loan/Conveyance Loan etc.**
Dated 28-1-1983

For the purpose of qualifying service, necessary to avail of housing loan, conveyance loan, etc. service rendered by the ex-servicemen in Armed Forces may be taken into account.

No.PD/CIR/76/586/J/776 6.2

Dated 16-4-1985

[IBA circular]

Medical Aid

Ex-servicemen's previous service in the Armed Forces may be taken into account while considering their eligibility for higher medical aid.

F.No.10/49/84-SCT(B) 6.3

dated 13-8-1986

For the purpose of promotion/Appointment against Special Allowance/Pay carrying post

No.6/16/90-SCT(B) (i)

dated 7-6-1990

Bank may allow, for the purpose of seniority in promotion, to their ex-servicemen employees recruited against reserved posts in the clerical and Subordinate cadre, weightage for the period of service rendered by them in the armed forces in the ratio of 5: 1 subject to a maximum of 2 years after they have rendered at least 3 years actual service in the Bank after re-employment. This benefit will be available to the ex-servicemen only once during their career.

F.No.4/9/96-SCT(B) (ii)

dated 27-9-1996 and
2-12-1996

The weightage of service in the armed forces as stipulated in para (i) above has to be allowed after they have rendered atleast 3 years of service in that cadre and their seniority is to be fixed as per the provisions of circular dated 13-8-1986. All other benefits flowing from seniority will follow as per circular dated 13-8-1986.

No.6/16/90-SCT(B) (iii)

dated 6-3-1991

These instructions are applicable in respect of those ex-servicemen who were working in the clerical and subordinate staff cadres as on 13.8.1986 or who joined subsequent to 13.8.1986. These

instructions are, however, not applicable to those ex-servicemen who have already been promoted to the officers' cadre before 13.8.1986 or who have been recruited directly as Officers.

No. 6/16/90-SCT(B) (iv)
dated 6-3-1991

The benefit of weightage of defence service to ex-servicemen for promotion is available for the first promotion only, after their re-employment in the Bank.

They will not be eligible for getting this benefit for any subsequent promotion irrespective of the fact whether the first promotion was in the normal course or otherwise.

No.10/49/84-SCT(B) (v)
dated 21-3-1991

Ex-servicemen may be allowed to opt for availing of the benefit of weightage for defence service either for appointment against the special allowance/pay carrying post within subordinate/clerical cadres or for promotion from subordinate to clerical or from clerical to Junior Management Grade. However, once an ex-serviceman avails of this benefit for appointment against any special allowance carrying post he will not be eligible for the same benefit at the time of his consideration for promotion from one cadre to another. The ex-servicemen are required to exercise the option for the purpose at the time of first available opportunity and the option once exercised will be final and no change therein would be allowed later, whether or not the ex-servicemen are successful in that exercise.

No.202/17/2/93-SCT(B) (vi)
dated 14-5-1996

The benefit of seniority on the basis of past service in Army has to be availed only once in the career of ex-servicemen. However, the intention of the circular dated 21st March, 1991 is not to come

in the way of those who avail this benefit for the purpose of temporary appointment to an allowance carrying post or officiating post and afterwards considered for regular promotion to the next higher grade from the post to which he was initially re-employed. In case the allowance carrying post is given to the reemployed ex-servicemen on permanent basis then this benefit will not be allowed again for next promotion in the Bank.

F.No.202/3/3/89-SCT(B) (vii)
dated 9-7-1991

The relaxation of educational qualifications granted to ex-servicemen for recruitment in the Bank as in paras 2.1 (iii) and (iv) shall also apply for the purpose of promotion to the higher cadre subject to the condition that no qualifications higher than which prescribed for entry into the feeder grade is laid down for the purpose of such promotion.

Report of second ARC

†1927. SHRI RAM JETHMALANI: Will the PRIME MINISTER be pleased state:

(a) whether it is a fact that the second Administrative Reforms Commission (ARC) had submitted a report on administrative reforms to Government in the past years;

(b) if so, when was this report received by Government; and

(c) whether it is also a fact that a high level Group of Ministers had been set up to consider this report and if so, the facts thereof and the suggestions given by the Group of Ministers in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) Yes, Sir. The 2nd Administrative Reforms Commission (ARC) submitted 15 Reports to the Central Government on various aspects of Governance. The dates of presentation of the Reports by 2nd ARC to the Government are given in the Statement (*See below*).

†Original notice of the question was received in Hindi.